IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY,THE FIFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 673 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 20/06/2025 Passed in WP No 16978 of 2025 on the file of the High Court.

Between:

1. Dappu Jagadamba, W/o Dappu Sailu, Aged 40 years, Occ.. Agriculture R/o Yenkepally Village, Moinabad Mandal, Rangareddy District.
2. K. Jangaiah, S/o Late Adivaiah, Aged 43 years, Occ.. Agriculture, R/o Yenkepally Village, Moinabad Mandal, Rangareddy District.
3. Katike Eswar Lal, S/o Gandaiah, Aged 59 years, Occ.. Agriculture,- R/o Yenkepally Village, Moinabad Mandal, Rangareddy District.

...APPELLANTS

AND

1. State of Telangana, Represented by its Principal Secretary, Revenue Department, Secretariat, T.G. Hyderabad.
2. The District Collector, Rangareddy District.
3. The Revenue Divisional Officer, Chevella Division, Rangareddy District.
4. The Tahsildar, Moinabad Mandal, Rangareddy District.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent authorities to consider Petitioners' request of grant of Pattas in respect of lands admeasuring Ac. 1.00, Ac. 1.00 and Ac. 1.000 situated in Survey No. 180/6, 180/27 and 180/19 respectively of Yenkepally Village of Moinabad Mandal, Rangareddy District on the analogy of orders dated 17-06-2025 passed in W.P. 16583 of 2025 duly suspending the operation of the Order passed in W.P. No. 16978of 2025 dated 20/06/2025

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the Petitioners/Appellants to file copies of pahanies and connected documents pertaining to lands ad-measuring Ac. 1.00, Ac. 1.00 and Ac. 1.000 situated in Survey No. 180/6, 180/27 and 180/19 respectively of Yenkepally Village of Moinabad Mandal, Rangareddy District

Counsel for the Appellant: Ms. C. JYOTSNA DEVI REPRESENTING FOR SRI. V RAVICHANDRAN

Counsel for the Respondents: SRI K.MURALIDHAR REDDY GP FOR REVENUE

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 673 of 2025

JUDGMENT:

Heard Ms. C. Jyotsna Devi, learned counsel appearing for Sri V. Ravichandran, learned counsel for the appellants and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue appearing for the respondents.

2. *Vide* order dated 20.06.2025 in Writ Petition No.16978 of 2025, the claim of the writ petitioners for issuance of pattadar pass books in respect of the subject land has been dismissed by the learned writ Court after holding that the nature of the subject land has been classified as 'Sarkari'. At no point of time, the names of the writ petitioners or the predecessors were recorded as lawful possessors. However, the learned writ Court has gone to observe that if the writ petitioners are having any evidence to show that they are in long possession of the subject land and have perfected their title by way of adverse possession, they are at liberty to

approach the competent civil Court to agitate their grievances. Being aggrieved, the writ petitioners have preferred this appeal.

3. On 04.07.2025, learned counsel for the appellants prayed for time to file relevant documents to show that the appellants are entitled to get pattas in respect of the Survey Numbers in question. I.A.No.2 of 2025 has been filed annexing the copies of pahanies and connected documents pertaining to the lands measuring Ac.1.00, Ac.1.00 and Ac.1.00 guntas situate in Survey Nos.180/6, 180/27 and 180/19 respectively of Yenkepally Village, Moinabad Mandal, Ranga Reddy District. Learned counsel for the appellants submits that these documents are in the nature of revenue records.

4. A perusal of the document, Khasra pahani of the year 1954-55, shows that the entries made in respect of those plots in Survey No.180 reflect that it was a Government land.

5. In such circumstances, the learned Government Pleader for Revenue submits that the writ petitioners cannot claim for issuance of pattadar pass books in respect of the subject land

as there is no document to justify their title or possession. Moreover, the report of the Revenue Department, Ranga Reddy District, dated 28.04.2025, at Page 23 of the memo of appeal, would also show that classification of the subject land claimed by the writ petitioners in respect of Survey No.180 is recorded as 'Sarkari'. The learned writ Court has also taken note of these entries and therefore, refused to grant relief to the writ petitioners. However, the learned writ Court has granted liberty to the writ petitioners to approach the competent civil Court to agitate their grievance if they are having any evidence to prove that they are in long possession and have perfected their title by way of adverse possession. Therefore, the impugned order does not deserve any interference.

6. On consideration of rival submissions of the parties and the above materials taken from the record, we do not find any error in the impugned order passed by the learned writ Court. None of the documents enclosed to the memo of appeal or the Interlocutory Application substantiates the claim of the writ petitioners that they are in possession of the subject land for

more than six (6) decades and thus, entitled for issuance of pattadar pass books.

Accordingly, the instant Writ Appeal is dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

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SECTION OFFICER

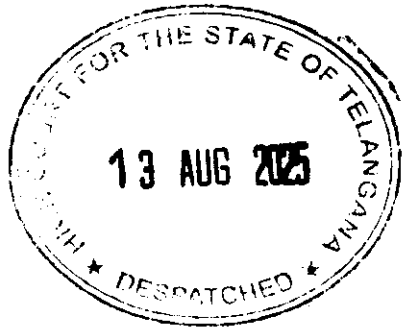
To,

1. One CC to SRI. V RAVICHANDRAN Advocate [OPUC]
2. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana. [OUT]
3. Two CD Copies

KKS
BS

HIGH COURT

DATED:05/08/2025



JUDGMENT

WA.No.673 of 2025

DISMISSING THE WRIT APPEAL WITHOUT COSTS

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